

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 11439-11440/2019

(Arising out of impugned final judgment and order dated 06-03-2019 in CN No. 444/2004 06-03-2019 in MS No. 35079/2018 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

SUKHDEO SINGH

Petitioner(s)

VERSUS

SOHAN LAL & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.74106/2019-EXEMPTION FROM FILING O.T.)

Date : 09-05-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s)

Mr. Sudhir Naagar, AOR
Mr. Dhirender Yadav, Adv.
Mr. Mohit Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable in the fourth week of July, 2019.

Dasti, in addition, is permitted.

In the meantime, status quo as of today, shall be maintained by the parties with regard to the suit property.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)